

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2190
ANSWERED ON:27.03.2012
NEXUS WITH TERRORIST ORGANISATIONS
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that terror funds are flowing into the real estate, mining and manufacturing sectors;
- (b) if so, the details thereof;
- (c) whether the Government has made inquiry into the alleged flow of funds and the said nexus;
- (d) if so, the details thereof; and
- (e) the steps taken to check the nexus of real estate and manufacturing sector with terrorist organisations?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (d): As per the available inputs from Central Intelligence Agencies and Investigating Agencies no systemic vulnerability or targeting of real estate, mining and manufacturing sectors per se has been reported or assessed. Similarly, no such nexus between terror funds and these sectors have been reported. However, Central Intelligence and investigating agencies have taken action under Unlawful Activities (Prevention) Act, 1967 (UAPA) whenever specific instances of funds/ property being proceeds of terrorism or intended to be used for terrorism are detected including through purchase of specific properties/plots of land in the real estate sector or extortion from the legitimate entities operating in the mining and the manufacturing sectors.

(e): The existing provisions of UAPA and Prevention of Money Laundering Act (PMLA) comprehensively cover various facets of both terrorist funding and, benefitting from proceeds of terrorism. UAPA empowers both the Union Government and the State Government agencies to take action wherever such specific cases come to light. NIA in 2010 and 2011 has reported 14 cases of freezing/forfeiture of funds and 7 cases of properties (including one vehicle) detected to be either proceeds of terrorism or intended to be used for terrorism.